

**SHRI RAVINDRA VARMA:** Mr. Chairman, I appreciate the point that my hon'ble friend Mr. Barrow has made. I have already explained the circumstances under which we had to invoke 19B; and bring in the Bill early. I may state another additional reason. When the first Bill was sought to be introduced—if that had been the only Bill that was introduced—it would have looked as though some workmen who are today enjoying protection, under the Industrial Disputes Act would cease to enjoy protection and, therefore, it was necessary to ensure that their rights as well are protected, and the Bill which sought to protect their rights was introduced at the same time as the other Bill. This was the reason why we have introduced the Bills together but I can appreciate the point and the apprehension that my distinguished friend has in his mind. I would only like to submit for his consideration that since it is our intention to refer these Bills to the Select Committee the point that he has raised may be discussed in the Select Committee. I am sure nothing that militates against Articles 30 and 20 will find a place. The rights of the minorities will be, and shall be fully protected. Therefore, if there is anything in this Bill which attracts the provisions of the Constitution that the hon. Member has referred to, certainly, the Select Committee could see how that can be amended, altered, or deleted. That is all that I wish to say.

**MR CHAIRMAN:** The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the conditions of service of employees employed in hospitals and educational institutions with a view to securing the welfare of such employees, and for the investigation and settlement of disputes between such employees

and their employers, and for matters connected therewith or incidental thereto."

*The motion was adopted.*

**SHRI RAVINDRA VARMA:** Sir, I introduce the Bill.

**EMPLOYMENT SECURITY AND MISCELLANEOUS PROVISIONS (MANAGERIAL EMPLOYEES) BILL\***

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):** Sir, I beg to move for leave to introduce a Bill to provide for the security of employment to managerial employees, the recovery of amounts payable to such employees by their employers and for matters connected therewith.

**MR. CHAIRMAN:** The question is:

"That leave be granted to introduce a Bill to provide for the security of employment to managerial employees, the recovery of amounts payable to such employees by their employers and for matters connected therewith."

*The motion was adopted.*

**SHRI RAVINDRA VARMA:** Sir, I introduce the Bill.

**MATTERS UNDER RULE 377**

(i) **NEED FOR REDUCTION IN EXPORT DUTY ON TEA**

**SHRI B. K. NAIR (Mavelikara):** I wish to bring to the notice of the Government a matter of urgent public importance. In the Tea Estates in our State there is low production per acre and the wages are high. So many of the tea Estates are on the